

DISTRICT COURT, YAVATMAL.

O.W.NO. 2956 /Admn/ 2021.

DATED : 06 /04/ 2021.

Copy of letter alongwith Circular received from Registrar Inspection-I, High Court Bombay dated 05-04-2021 is forwarded with compliments to:-

- 1) The Collector, Yavatmal,
- 2) The Superintendent of Police, Yavatmal,
- 3) The Superintendent, Central Jail Yavatmal,
- 4) The District Judge-1 & A.S.J, Yavatmal/Pusad/Darwha/Kelapur,
- 5) The District Judge-2 & A.S.J, Yavatmal/Pusad,
- 6) The Judge, Family Court, Yavatmal,
- 7) The Adhoc District Judge-1 & A.S.J, Darwha,
- 8) The Extra Jt. District Judge & A.S.J, Yavatmal
- 9) The Member, Industrial Court, Yavatmal,
- 10) The Judge, Lebour Court, Yavatmal,
- 11) The Asstt. Charity Commissioner, Yavatmal.
- 12) The Civil Judge (Sr.Dn.) Yavatmal/Pusad/Darwha/Kelapur,
- 13) The Jt. Civil Judge Sr.Dn.) Yavatmal/Pusad,
- 14) The 2<sup>nd</sup> Jt. Civil Judge (Sr.Dn.) Yavatmal,
- 15) The 3<sup>rd</sup> Jt. Civil Judge (Sr.Dn.) Yavatmal,
- 16) The 4<sup>th</sup> Jt. Civil Judge (Sr.Dn.) Yavatmal,
- 17) The Chief Judicial Magistrate, Yavatmal,
- 18) The Secretary, D.L.S.A., Yavatmal,
- 19) The Civil Judge (Jr.Dn.) & J.M.F.C., Wani/ Maregaon/ Ghatanji/Kalamb Babhulgaon/Ner/Digras/Mahagaon/Umarkhed/Arni/Zari Jamni/Ralegaon,
- 20) The Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/ Pusad/ Kelapur/Darwha /Arni/Wani/Digras/Umarkhed/Ralegaon,
- 21) The 2<sup>nd</sup> Jt. C.J.J.D.& J.M.F.C, Yavatmal/Pusad/Kelapur/Darwha/Umarkhed/Wani
- 22) The 3<sup>rd</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad,
- 23) The 4<sup>th</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad/ Darwha,
- 24) The 5<sup>th</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad,
- 25) The 6<sup>th</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad,
- 26) The 7<sup>th</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad,
- 27) The 8<sup>th</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal,
- 28) The 9<sup>th</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal,
- 29) The 10<sup>th</sup> Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal,
- 30) The President, Bar Association, Yavatmal/Pusad/Darwha/Kelapur/Wani/ Maregaon/ Ghatanji/Kalamb/ Babhulgaon/Ner/Digras/Mahagaon /Umarkhed /Arni/Zari Jamni/Ralegaon,
- 31) The Registrar, District Court, Yavatmal,
- 32) The Court Manager, District Court, Yavatmal
- 33) The Asstt Supdt to Admn/R.R. Section, District Court, Yavatmal
- 34) The Bench Clerk to Principal District Judge, Yavatmal,

*K.R. Pethkar*

(K.R. Pethkar)  
Principal District Judge  
Yavatmal.

## C I R C U L A R

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the exponential surge in COVID-19 cases and the views of stakeholders have been pleased to put in place the following arrangements with respect to the functioning of **all the Subordinate Courts in the States of Maharashtra, Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu**, in supersession of earlier Circular dated 26.03.2021.

1. **All Courts shall continue to function in TWO shifts and to take up remand and urgent matters physically w.e.f. 07.04.2021. The Judicial working hours will be of 2 hours in each shift with presence of 50% of the staff everyday.**
2. The Principal District and Sessions Judge / Head of the Establishment may adjust the working hours of each shift (i.e. 2 hours in each shift), having regard to the local situation / condition.
3. The Courts may take up other matters e.g. fixed for recording of evidence, hearing of arguments etc., via virtual platform.
4. The Courts may take up the matters physically which are either brought or scheduled for compromise / compounding.
5. **All Courts shall remain closed on every Saturday** and to take up only remand and urgent matters, as being taken up on holidays.
6. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
7. Only take away orders and parcels services are allowed in the Canteens located within the Court premises.
8. All the safety / precautionary measures envisaged vide SOP dated 27.11.2020 shall apply mutatis mutandis.

This Circular shall remain in force until further order.

Date : 05/04/2021

  
S.G. Dige  
(Registrar General)